# (TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS 8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

No.F.6/50/2019-Judl./Suptlaw/2461-2465

7

Dated 26/ December, 2019

#### **NOTIFICATION**

No.F.6/50/2019-Judl./Suptlaw/  $\sqrt{461} - \sqrt{465}$ : In exercise of the powers conferred by the proviso to article 309 of the Constitution read with Government of India, Ministry of Home Affairs Notification No.F.1/2/70/DH(S) dated the 29<sup>th</sup> May, 1970 as amended by Notification No.F.1/2/70-DH(S) dated the 25<sup>th</sup> July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of National Captial Territory of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Higher Judicial Service Rules, 1970, namely: -

- 1. Short title and commencement. -
- (1) These rules may be called the Delhi Higher Judicial Service (Amendment) Rules, 2019.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Amendment of rule 7C. -

In the Delhi Higher Judicial Service Rules, 1970, (hereinafter referred to as the said rules) for rule 7C, the following shall be substituted, namely: -

- "7C. Selection for appointment by direct recruitment. The High Court, before making recommendations to the Administrator, shall invite applications by advertisement and may require the applicants to give such particulars as it may prescribe and shall hold written examination(s) and viva voce test in the manner as prescribed in the Appendix to the Rules and in the subjects with the syllabi as prescribed by the High Court from time to time."
- 3. Insertion of Appendix:

In the end of the said rules i.e. Delhi Higher Judicial Service Rules, 1970, the following appendix shall be inserted namely:-

#### APPENDIX (See Rule 7C)

- Delhi Higher Judicial Service Examination will be held in three successive stages: -
  - (i) DHJS Preliminary Examination (Objective type with 25% negative marking) for selection for the main examination which shall be a screening test of qualifying nature, and
  - (ii) DHJS Main Examination (Written) for selection of candidates for calling for viva-voce.
  - (iii) Viva-voce.

#### PRELIMINARY EXAMINATION

- II. The Preliminary Examination will be a screening test of qualifying nature and will consist of one paper of multiple choice based objective type questions carrying a maximum of 150 marks. There shall be 150 questions with each question carrying one mark with 25% negative marking for each wrong answer.
- III. Minimum qualifying marks for Preliminary Examination:

Category General	Minimum Qualifying Marks (in %) 50%	
Reserved Categories i.e. SC, ST and Persons with Disability	45%	

IV. The number of candidates to be admitted to the Main (Written) Examination shall not be more than twenty times the total number of advertised vacancies in each category.

#### MAIN (WRITTEN) EXAMINATION

V. The Main (Written) Examination shall consist of the following four papers with the maximum marks specified against it: -

Papers	5	
		Max. Marks
Paper-I	The state of the s	150
	candidate's knowledge of current affairs etc. and	
1	power of expression in English Credit will be given	
	both for substance and expression Conversely	
	deduction will be made for bad expression, faults of	
	grammer and misuse of words etc.	
Paper-II	Law-I - Constitution of India, Code of Civil	
	Procedure, Indian Evidence Act, Limitation Act,	200
1	Registration Act and such other subjects as may be	
	specified by the High Court from time to time.	
Paper-III	law-II - Transfer of Property And India	
	Law-II - Transfer of Property Act, Indian Contract	200
1	Act, Sale of Goods Act, Indian Partnership Act,	
	Specific Relief Act, Arbitration Law, Personal Law and	
ľ	such other subjects as may be specified by the High	
Dan au IV	Court from time to time	
Paper-IV	Law-III - Indian Penal Code, Criminal Procedure	200
	Code, Indian Evidence Act and such other subjects	200
	as may be specified by the High Court from time to	
	time.	

## VI. Minimum qualifying marks for the Main (Written) Examination:

Category	Minimum Qualifying Marks in each paper (in %)	Minimum Quafifying Marks in the aggregate (in %)
General	45%	
Reserved Categories i.e. SC, ST and Persons with Disability	40%	50% 45%

#### **VIVA VOCE**

VII. Viva-Voce will carry 250 marks. A candidate of general category must secure minimum 50% marks and a candidate of reserved category i.e. Scheduled Caste, Scheduled Tribes and Persons with Disability must secure minimum 45% marks in viva-voce to be eligible for being recommended for appointment to the service.

#### **GENERAL**

- VIII. The Syllabi for the Preliminary Examination and the Main Examination shall be as prescribed by the High Court from time to time.
- IX. The fee for the examination to be charged from the candidates shall be as specified by the High Court from time to time.
- X. The marks obtained in the preliminary examination by the candidates who are declared qualified for admission to the Main (Written) Examination shall not be counted for determining their final order of merit.
- XI. The final merit list will be prepared on the basis of assessment of marks obtained in the Main (Written) Examination and Viva Voce.

## XII. RE-EVALUATION OF ANSWER SHEETS

There shall be no re-evaluation of answer sheets in respect of Preliminary Examination and Mains Examination. No request for re-evaluation of answer sheets shall be entertained and the same shall be liable to be rejected without any notice to the candidates.

### XIII. USE OF UNFAIR MEANS IN THE EXAMINATION

The candidature of candidates found using unfair means of any nature by exercising or attempting to influence the result of the examination at any stage of the Examination, i.e. Preliminary Examination, Mains Examination or Viva Voce, shall be summarily rejected without any further notice to the candidates. Moreover, such candidate shall be debarred from the future Examination for such a period as may be decided by the High Court, which shall ordinarily be not less than three years.

## XIV. DESTRUCTION OF EXAMINATION MATERIAL

All Examination material including OMR answer sheets relating to Preliminary Examination, answer sheets of Main Examination, award sheets of viva voce, etc. in relation to each recruitment examination for Delhi Higher Judicial Service (25% direct recruitment quota) will be destroyed one year after the declaration of the final result.

However, if any litigation pertaining to any examination is pending before any Court, and the question / issue involved in the lis touches upon the answer sheets of the candidate (s) i.e. totaling, evaluation, re-evaluation, etc., the Registry shall preserve such answer sheets before initiating the process of destruction in terms of the above decision.

#### XV. TIME LIMIT FOR JOINING SERVICE

- (i) All selected candidates shall join the service within a period of one month from the date of issuance of notification of appointment by the competent authority.
- (ii) Upon sufficient justification, the competent authority i.e. the High Court rnay extend the abovementioned period of one month for joining service on a written application made by the candidate concerned. Such extension, if granted, shall be for a period of two months only. Extension of period of joining beyond this period may be granted by the High Court in rare and exceptional circumstances but in no case shall such further extension be granted for a period of more than six months from the date of issuance of notification of appointment.
- (iii) Upon failure of the selected candidate to join service either within one month of the date of notification of appointment or upon expiry of such extended period as may be granted by the High Court, the appointment of the selected candidate shall lapse and the vacancy so created on account of such lapse may be offered to the next candidate, as per order of merit in the select list.
- (iv) The clauses of this Rule shall form part of the notification of appointment of the selected candidates.

By order and in the name of the Lt. Governof of National Capital Territory of Delhi,

(Sanjay Kumar Aggarwal) Principal Secretary (Law, Justice & L.A.)

No.F.6/50/2019-Judl./Suptlaw/ 2 461 - 2465

Dated a⟨∫December, 2019

Copy forwarded to the following:-

1. The Secretary to Govt. of India, Ministry of Home Affairs, North Block, New Delhi.

2. The Secretary to the Govt. of India, Ministry of Law & Justice, (Department of Justice), Jaisalmer House, New Delhi.

3. The Registrar General, High Court of Delhi, New Delhi

4. The District & Sessions Judge (HQ), Delhi, Tis Hazari, Delhi.

5 The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV).

6. Guard file.

(Sanjay Kumar Aggarwal) Principal Secretary (Law, Justice & L.A.)